

ITEM NO.10

COURT NO.13

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).18481/2009

(From the judgement and order dated 13/01/2009 in WP No.4842/2005,CP No.212/2007 of The HIGH COURT OF BOMBAY AT AURANGABAD)

VIJAY DHANJI CHAUDHARY

Petitioner(s)

VERSUS

SUHAS JAYANT NATAWADKAR

Respondent(s)

(With appln(s) for directions, intervention, impleadment and office report)

Date: 06/05/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Vikas Mahajan, Adv.
Mr. Vinod Sharma, Adv.
Mr. Dharam Bir Raj Vohra, Adv.

For Respondent(s) Dr. Sushil Balwada, Adv.
Mr. Parmanand Pandey, Adv.
Mr. Uday B.Dube, Adv.

Mr. Subhash Sharma, Adv.

S.C.B.A. (A.C.)
AOR Association (A.C.)
Intervenor-in-person

UPON hearing counsel the Court made the following
O R D E R

Looking to the Counter Affidavit filed on behalf of the respondent, we find that there is no contempt committed by the respondent.

In view of the above, the Special Leave Petition is dismissed.

Accordingly, all the I.As. for intervention/impleadment are also dismissed.

| (Jayant Kumar Arora)
| Sr. P.A.

| | (Sharda Kapoor)
| | Court Master